

[Shri Kusuma Krishna Murthy]

Tribes in the selection by this Commission is quite partial, in the sense that though there is a reserved quota; so far, to my utter disappointment and surprise; not a candidate has been selected either from SC or ST from the general quota. Does it not mean that there is no suitable candidate from either of these communities for the general quota? Whenever, a candidate has been qualified very well in the written test, he is purposely pulled down to the extent that he must come to the reserved quota. You will be surprised to know that I was a candidate before the UPSC 5 times. I have qualified for the All India Services three times, and for the Central Services twice. All the five times I was rejected. I have been seeing, as my friend correctly pointed out, that there is a personality test which is completely oriented towards a particular end. It has been clearly stated that the personality test implies a purposive conversation. Though it is a purposive conversation, there is a purpose behind it. That is why you should not lay much emphasis on these personality tests. Out of my personal experience I am making this point. So it is a very important thing. Whenever a candidate coming from Scheduled Castes or Scheduled Tribes happens to qualify himself very well in the written test he must be taken from the General Quota, leaving the reserved quota for others. Unfortunately the practice is that he is pulled down uniformly to the reserved quota, by giving lesser marks in the personality test. This is the kind of injustice, I know personally which should not be allowed to continue any further only in the interests of natural justice.

16.39 hrs.

#### CONTEMPT OF THE HOUSE

MR. SPEAKER: As the House is aware, at about 14.45 hrs. today, 3 visitors calling themselves Harbans

Singh, Kailash Chander Bharti and Nand Ram threw some papers from the Visitors' Gallery on the floor of the House and shouted slogans. The Watch and Ward officers took them into custody immediately and interrogated them. The visitors have made statements, but have not expressed any regret for their action.

I bring this to the notice of the House for such action as it may deem fit.

Now the Minister.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): I move:

"This House resolves that the persons calling themselves Harbans Singh, Kailash Chander Bharti and Nand Ram who threw some leaflets from the Visitors' Gallery and shouted slogans at 2.45 p.m. today and whom the Watch and Ward Officer took into custody immediately, have committed a grave offence and are guilty of the contempt of this House.

"This House further resolves that they be kept in the custody of the Watch and Ward Officer till the raising of the House today and thereafter released with a stern warning."

SHRI JYOTIRMOY BOSU: (Diamond Harbour): I have to make a submission. This sort of a thing is not happening for the first time in the House; this is a case which has reflected the sentiments of the people outside. I heard their slogans quite clearly. They said, "Those who are slaughtering the Harijans, let them be hanged." I find nothing wrong in that. Since we have failed to reflect them adequately, they have done the job for us and we need not detain them till the rising of the House and they should be released forthwith.

**SHRI GEORGE FERNANDES** (Muzaffarpur); I would also like to submit this. I think we must understand the sentiments which must have prompted these three young people to make this kind of a demonstration. I don't think that any punishment for this kind of act is called for. We should overlook this and let them go.

**SHRI P. VENKATASUBBAIAH:** I have no difference of opinion so far as the sentiments expressed by the hon. Members here are concerned. We also equally share the concern, but the dignity and the decorum of the House has to be safeguarded. That is why we have suggested that till the rising of the House they should be kept under the custody of the Watch and Ward and then they should go.

*(Interruptions)*

**SHRI GEORGE FERNANDES:** It has to reflect the dignity and decorum of the people of this country also. If Harijans are being killed..

*(Interruptions)*

**MR. SPEAKER:** Those in favour of the motion will please say 'Aye'....

*(Interruptions)*

**SHRI JYOTIRMOY BOSU:** They should be allowed to go.

**MR. SPEAKER:** It is all right that they should be allowed to go, but they should be warned.

Those in favour of the motion will say 'Aye'.

**SOME HON. MEMBERS:** Ayes.

**MR. SPEAKER:** Those against will please say 'No'.

**SHRI JYOTIRMOY BOSU:** We oppose it.

**MR. SPEAKER:** I think the Ayes have it, the Ayes have it, the Ayes have it. The motion is adopted....

**SHRI GEORGE FERNANDES:** No, You have not put the motion to the vote of the House. You have to

put the motion. We want voting on this. *(Interruptions)* The motion has to be put.

*(Interruptions)*

**SHRI P. VENKATASUBBAIAH:** They are unnecessarily trying to make a political capital out of this.

**MR. SPEAKER:** There is no question of making a political capital out of this.

**SHRI P. VENKATASUBBAIAH:** It is only a limited issue. It is for the House to consider it.

**MR. SPEAKER:** You can only warn them.

*(Interruptions)*

**SHRI P. VENKATASUBBAIAH:** We are more concerned with the Harijans and other weaker sections.

**SHRI GEORGE FERNANDES:** We are appealing to you and to the Minister that they may be warned and allowed to go.

*(Interruptions)*

**SHRI JYOTIRMOY BOSU:** They have got two options. If they want to withdraw the motion, they can do so, if not, let it be put before the House for voting.

**MR. SPEAKER:** I have to put it before the House.

**PROF. MADHU DANDAVATE** (Rajapur): I would like to make a submission. Without dividing the House and looking to the spirit of the sentiments behind it which Mr. Jyotirmoy Bosu and other have also expressed. We oppose that and submit that they may be allowed to go. The dignity of the people is more important.

*(Interruptions)*

**MR. SPEAKER:** That is not the way. Tomorrow You might be facing something else.

**SHRI P. VENKATASUBBAIAH:** I did not expect that the Members opposite will make such a sort of issue.

[Shri P. Venkatasubbaiah]

about it. Here the matter is only how to conduct the proceedings of this House. It is a sovereign body and you are presiding over this House. Members opposite as well as we are concerned about the smooth working of this House.

(Interruptions)

SHRI P. VENKATASUBBAIAH: We do not want to divide the House on this issue. That is why I may modify my motion.

AN HON. MEMBER: Let him modify it.

PROF. MADHU DANDAVATE (Rajapur): You can modify your motion.

MR. SPEAKER: Let him modify it.

(Interruptions)

MR. SPEAKER: Hon. Member may please resume their seats. Let him modify the motion.

SHRI P. VENKATASUBBAIAH: I shall modify the motion which says that they may be kept in the custody of the Watch and Ward Officer till the House rises.

श्री मनी राम बागडी (हिसार) : यह क्या मोडीफाई कर रहे हो। इसमें डिमॉन्ड को क्या बात। इनको छोड़ो। ... (अवधान) ...

MR. SPEAKER: Please allow him to modify the motion.

SHRI P. VENKATASUBBAIAH: It is not the intention of the government to divide the House on this issue. I will modify it in this manner that they may be let off with a stern warning.

MR. SPEAKER: I think this is acceptable to the House. I shall put the modified motion to the vote of the House.

The question is:

"This House resolves that the persons calling themselves Harbans Singh, Kaalash Chander and Nand Ram who threw some leaflets from the Visitors' Gallery and shouted slogans at 2.45 P.M. today and whom the Watch and Ward Officer took into custody immediately have committed a grave offence and are guilty of the contempt of this House.

This House further resolves that they be let off with a stern warning."

The motion was adopted.

MR. SPEAKER: The House will now adjourn till 5 p. m.

The Lok Sabha adjourned till  
Seventeen of the Clock

The Lok Sabha re-assembled at  
Seventeen of the Clock

[MR. SPEAKER in the Chair]

GENERAL BUDGET, 1980-81

MR. SPEAKER: The Finance Minister.

SHRI JYOTIRMOY BOSU (Diamond Harbour) I have got an objection on the Constitutional grounds..

(Interruptions)

MR. SPEAKER: I have over-ruled it.

(Interruptions)

SHRI JYOTIRMOY BOSU: I have given notice under Articles 112, 113 and 116.

MR. SPEAKER: I have already replied. Nothing more.

(Interruptions)

MR. SPEAKER: I have already done it.

(Interruptions)